

however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.

Cases of fake notes

1311. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many cases of fake notes have been registered in the country;
- (b) what is the quantum of currencies involved in these cases; and
- (c) whether Government has taken any action to address this serious issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As per the statistics maintained by NCRB, the number of cases registered in the country and the quantum of currencies involved in these cases during the current year (upto 30.09.2012) is given in Annexure [See Appendix 227, Annexure No.11]

(c) To address the multidimensional aspects of the FICN menace, several agencies, such as the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and intelligence agencies of the Centre and States, CBI are working in tandem to thwart the illegal activities related to FICNs. The work of these agencies are periodically reviewed by a nodal group set up for this purpose.

Further, one special FICN Co-ordination Group has been formed in MHA to share the intelligence/information amongst the different security agencies of States/ Centre to counter the menace of circulation of Fake currency notes in the country.

NIA has been empowered by NIA Act to investigate and prosecute offences relating to FICN. The Government has also constituted a Terror Funding and Fake currency Cell in NIA in 2010 to focus on Terror Funding and Fake currency cases. The security features in the High Value currency notes are being constantly upgraded. RBI has also strengthened the mechanism for defection of counterfeit notes by the Banks.

Policy regarding Delhi Mounted Police

1312. SHRI BASHISTHA NARAIN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the Government policy regarding Delhi Mounted Police;
- (b) whether it is a fact that the whole force is sitting idle and a huge amount of money is spent on them though no work is being assigned to them;
- (c) whether Government would think of using this trained manpower to man the Delhi Police force and deploy them whenever necessary; and
- (d) if so, the details thereof and Government's plan regarding this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Standing Order regarding Delhi Mounted Police contains the details viz. the procedure of deployment of mounted Police, Stable management, Mounts maintenance, upkeep, rationing, preventive care and training.

(b) No, Sir. It is not true. The services of Delhi Mounted Police are actively utilized for the following tasks on a regular basis:

- Crowd Control and dispersal of disorderly mobs, in processions, demonstrations, rallies and dharnas.
- To participate in Equestrian meets held in different parts of the country, to represent Delhi Police.
- Ceremonial duties.

(c) and (d) Does not arise in view of (b) above.

Extending visa-on-arrival scheme to more countries

1313. SHRI AMBETH RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether introduction of 'Visa-on-Arrival, (VoA) Scheme has increased the tourist arrival in the country;
- (b) for how many countries this scheme has been introduced till now;
- (c) whether this scheme is likely to be extended to more countries in coming days; and
- (d) if so, the details thereof?